

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Schedule for the month of September, 2014 (29.9.2014 to 3.10. 2014)

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
30.9.2014 Tuesday At 10:30 A.M. Miscellaneous (Generation) And Non-compliance	1.	TL/221/2014	NRSSXXIX	Petition under section 14 read with section 15(1) of the Electricity Act, 2003 for grant of transmission License to NRSS XXIX transmission Ltd.
	2.	MP/19/2013	PGCIL	Revocation of licence and for vesting of the project in CTU
	3.	MP/20/2013	PGCIL	Revocation of licence and for vesting of the project in CTU
	4.	MP/ 114/2013	NTPC	Petition under Sections 29 and 79 of the Electricity Act, 2003 and the applicable provisions of the Indian Electricity Grid Code
	5.	SM/012/2014	Suo-Moto	Non-compliance of the CERC(Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009.
	6.	SM/008/2014	Suo-Moto	Non-compliance of Section 29 of the Electricity Act, 2003 and Regulations 5.2 (r), 5.4.2 (a) (g) (h) and (i), 6.4.12, 6.5.20, 6.5.27, 5.7.4 (c) (g) (iv) and 4.6.3 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 and Regulation 6 (4) (a) of the Central Electricity Authority (Technical Standards) for Connectivity to the Grid) Regulations, 2007 and Regulation 3 (e) of the Central Electricity Authority (Grid Standard) Regulations, 2010.
	7.	MP/15/2014	NEEPCO	Relaxation of heat rate norms of Assam Gas based Power Station (AGBP) and Agartala gas Turbine Power Station (AGTP) of NEEPCO as per provisions of Regulation 44 (Power to relax) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.
	8.	MP/157/2013	THDCIL	Revision of Declared Capacity for a day (in MW) for the generating stations of the Petitioner-THDC India Limited
	9.	I.A.No.43/2014 in Petition 92/MP/2014	KSKMPL	Application for directions regarding MTOA allocations for the month of June,2013 and LTOA applications pending in accordance with open Access Regulations , for the capacity of 423 MW made available with effect from 1.8.2014.
	10.	376/MP/2014	DB Power Limited	Petition under section 79(l) read with 79(i) (K) of the Electricity Act, 2003 seeking appropriate direction or order declaring the letter dated 22.09.2014 as arbitrary and unreasonable being de hors the provisions of Electricity Act, 2003
	11.	382/MP/2014	EMCO Energy Limited	Petition under Section 79 (i) (f) of the Electricity Act, 2003 regarding disputes arising between the petitioner, a generating company, and the Respondent, the Central Transmission Utility and nodal agency for grant of long term access to the inter-state transmission system
	12.	I.A.No.48/2014 in Petition No. 252/GT/2013	JPVL	Application for withdrawal of I.A. No.2/2014 for fixation of provisional tariff of the generating station

	13.	24/RP/2014	PXIL	Review of Commission's order dated 2.7.2014 in Petition Nos. 322/RC/2013 and RC/003/2014.
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(T. D. PANT)
Deputy Chief (Legal)
29.09.2014